

(b) the limits of overdrafts fixed by the Reserve Bank of India in the case of each State ?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The Reserve Bank provides financial assistance to State Governments in the form of ways and means advances repayable within three months from the date of advance. These advances are both un-

secured and secured against pledge of Government of India securities held by the State Governments. In addition, loans are also advanced by the Bank to State Governments, repayable over a period not exceeding twenty years, for subscribing to share capital of co-operative societies.

(b) The present authorised limits of ways and means advances available to State Governments from the Bank are :—

(In lakhs of rupees)

State	Limits for unsecured advances	*Limits for special ways and means advances against cover of Government of India securities.
(1)	(2)	(3)
Andhra Pradesh	1,50	5,00
Assam	60	2,60
Bihar	1,05	3,50
Gujarat	1,05	2,10
Haryana	45	90
Kerala	90	3,75
Madhya Pradesh	1,20	2,80
Madras	1,65	3,30
Maharashtra	2,25	4,50
Mysore	1,20	2,75
Nagaland	15	30
Orissa	90	1,80
Punjab	90	4,80
Rajasthan	90	1,80
Uttar Pradesh	2,55	10,00
West Bengal	1,50	3,00

DEVELOPMENT WORKS IN CHANDA DISTRICT FOR TRIBAL WELFARE

2411. SHRI K. M. KUSHIK : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the development works undertaken by the Central Government in the Chanda District which has a considerable tribal population during the period from 1962—67;

(b) the amount spent during the above period, year-wise; and

(c) if the reply to part (a) above be in the negative, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (c). The requisite information has been called for from the

State Government and it will be laid on the Table of the House when received.

अनुसूचित जातियों के लिए शिक्षा तथा वित्त संबंधी सुविधायें

2412. श्री देवराज पाटिल :

श्री जो० प्र० त्यागी :

क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने अनुसूचित जातियों के लोगों और आदिवासियों को मिलने वाली शिक्षा तथा वित्त सम्बन्धी सुविधायें उन लोगों को देने का भी निर्णय किया है, जिन्होंने अपना धर्म बदल लिया है ; और

(ख) यदि हां; तो कब से और किन किन राज्यों में ये सुविधायें दी जायेंगी ?

\*These are normally twice the limits indicated in column (2). However, the Reserve Bank allows higher limits, where necessary, so long as Government of India securities are available with States for being pledged with the Bank.